

**IN THE HIGH COURT OF JUDICATURE AT PATNA**  
**Letters Patent Appeal No.17 of 2022**

**In**  
**Civil Writ Jurisdiction Case No.17415 of 2018**

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1. The State of Bihar.
2. The Principal Secretary, General Administration Department, Government of Bihar, Patna.
3. The Director, Administrative Reforms Mission Society, Bihar, Patna.
4. The Principal Secretary of Panchayat Raj Department, Government of Bihar, Patna.
5. The Director of Information and Public Relation Department, Government of Bihar, Patna.
6. The District Magistrate, Madhubani
7. The District Information and Public Relation Officer, Madhubani
8. The District Information Technology Officer, Madhubani

... .. Appellants

Versus

1. Ranjan Kumar S/o Sunil Kumar Chaudhary At P.O.- Bhowara, Ward No. 27, P.S.- Town, Madhubani- 847212.
- 2.1. Sulochna Devi W/o Mohan Prasad Near Pond, Tilak Chowk, Ward no. 08, Madhubani, Bihar - 847211.
- 2.2. Soni Prakash W/o Anand Prakash, Ward No. 17, Bedaul Niwas, New Colony, near B.S.N.L. Tower, Balughat, Yehiapur, P.O. Muzaffarpur, Distt. - Muzaffarpur, Bihar -842001.
- 2.3. Moni Kumari D/o Mohan Prasad, Near Pond, Tilak Chowk, Ward no. 08, Madhubani, Bihar - 847211.
3. Sawan Kumar Sah S/o Sri Om Prakash Sah R/o Village- Rahi South, P.O.- Balha, P.S.- Rajnagar, District- Madhubani.
4. Balram Kumar Sharma S/o Lakshman Sharma Village and P.O.- Lakshmipur Patna, Block P.S.- Khajauli, District- Madhubani.
5. Deepak Kumar Singh S/o Ramsundar Singh Village- Dhanushi, P.S.- Rahika, District- Madhubani.
6. Rajesh Ranjan S/o Rameshwar Pandey R/o Village- Kanail, P.S.- Rahika, District- Madhubani.
7. Shyam Kumar Ram S/o Late Veer Bahadur Ram R/o Village- Lakshmipur P.S.- Madhubani Town, District- Madhubani.
8. Gopal Kumar Singh S/o Sri Ram Prit Singh R/o Village- Karhaiya, P.S.- Rajnagar, District- Madhubani.
9. Pankaj Kumar S/o Sri Ashok Kumar R/o Mohalla- Rajnagar Station Road Rajnagar, P.S.- Rajnagar, District- Madhubani.
10. Anwekh Kumar Pandey S/o Sri Chet Nath Pandey R/o Simari Goth, P.S.- Rajnagar, District Madhubani.



... .. Respondent/s

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**Appearance :**

For the Appellant/s : Mr. Md. Irshad (A.C. To S.C.1)  
For the Respondent/s : Mr.

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**CORAM: HONOURABLE THE CHIEF JUSTICE  
and  
HONOURABLE MR. JUSTICE ALOK KUMAR SINHA  
ORAL JUDGMENT  
(Per: HONOURABLE THE CHIEF JUSTICE)**

**Date : 24-09-2025**

Appellants-State have assailed the order of the learned Single Judge dated 11.12.2019 passed in C.W.J.C. No. 17415 of 2018 only to the extent of para-7 of the order. Para-7 reads as under:

*“7. Under the aforesaid circumstances, the Court is not inclined to grant any indulgence except that in future if the respondents take steps for making appointment or engagement on the post of Executive Assistant, they are required to grant one opportunity the persons who were empaneled earlier, in the event, they crossed the maximum age limit.”*

2. The aforementioned observation of the learned Single Judge is purely a policy matter insofar as providing relaxation of age for the future recruitment to the post of Executive Assistant. To that extent learned Single Judge had



committed error. Accordingly, Para-7 of the order dated 11.12.2019 passed in C.W.J.C. No. 17415 of 2018 stands set aside. In not extending age relaxation benefit by judicial order would not be a hurdle for the Respondent to approach the State Government in seeking age relaxation for the post of Executive Assistant to be notified in future.

3. With the above observation, present L.P.A. No. 17 of 2022 stands disposed of. Pending I.As, if any, stands disposed of.

**(P. B. Bajanthri, CJ)**

**(Alok Kumar Sinha, J)**

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AFR/NAFR	NAFR
CAV DATE	NA
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Transmission Date	NA

